

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P.79(ND)/2016

IN THE MATTER OF:

Raffles Education Investment (India) Pvt. Ltd. Applicant/petitioner

Vs.

M/s. Educomp-Raffles Higher Education
Ltd. & Ors.

.... Respondents

Order under Section 397/398 of the Companies Act

Order delivered on 10.10.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

For the Applicant/petitioner : Shri U.K. Chaudhary, Sr. Adv.
Ms. Jomol Joy, Mr. Prashant Mishra,
Mr. Himanshu Vij, Advs.

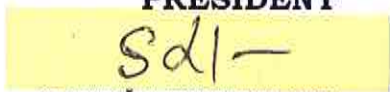
For the Respondent : Mr. Anchint Singh Gyani, Mr. Gurmishan
Bir Singh, Advocates

ORDER

Learned Counsel for the petitioner, Mr. Chaudhary has apprised the Bench that respondent no. 2, who has 41% plus shares in respondent no. 1 company has gone in liquidation in the Court in Singapore. The petitioner has 58% plus shareholding. The respondent No. 2 is considering the future course of action. For that purpose, Mr. Chaudhary requests for four weeks' time. Request has not been opposed.

List for further consideration on 22nd November, 2017.


(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT


(DEEPA KRISHAN)
MEMBER(TECHNICAL)

10.10.2017
V. Sethi